CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 266/TT/2018

Subject : Approval of transmission tariff from COD to 31.3.2019 for

3 assets under WRSS XVI for 2014-19 tariff period.

Date of Hearing : 16.10.2019

Coram : Shri P.K. Pujari, Chairperson

Dr. M. K. Iyer, Member

Shri Indu Shekar Jha, Member

Petitioner: Power Grid Corporation of India Limited (PGCIL)

Respondents: Madhya Pradesh Power Management Company Ltd.

(MPPMCL) and 12 others

Parties Present : Shri S.S. Raju, PGCIL

Shri Zafrul Hasan, PGCIL Shri Pankaj Sharma, PGCIL Shri Anurag Naik, MPPMCL

Record of Proceedings

The representative of the petitioner submitted that initially tariff for all the assets was claimed on anticipated COD as 19.7.2018. Later, vide affidavits dated7.3.2019 and 5.4.2019, assets were bifurcated and prayed for approval for COD under proviso (ii) of Regulation 4(3) of the Tariff Regulations, 2014. Asset-I was split into two i.e Asset-IA:2 nos. 500 MVA, 400/220 kV ICTs along with associated bays at Parli (POWERGRID) Switching Station and Asset-IB: 4 nos. 220 kV line bays (for LILO of Parli-Harangul 220 kV lines and Parli-Osmanabad 220 kV S/C line). Against the scheduled COD of 20.7.2018, Assets IA, IB, II and III were put into commercial operation on 12.8.2018, 12.8.2018, 2.8.2018 and 11.1.2019 respectively. He submitted that the downstream assets of MSETCL and MPPTCL are not ready and hence it has sought approval of the COD of the instant assets under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations.

2. The representative of the petitioner submitted that on the last date of hearing on 24.5.2019, the Commission observed that MSETCL and MPPTCL, who are executing the downstream assets have not filed the reply and accordingly granted time to file their reply in the matter. He submitted that MSETCL has not filed its reply till date and MPPTCL vide its reply dated 15.6.2019 has endorsed the stand taken by PGCIL and has submitted the current status of its downstream assets in their reply.

- 3. The Commission directed the petitioner to submit the following information on affidavit with advance copy to the beneficiaries by 15.11.2019:
 - a) Current status for associated transmission lines being implemented by MSETCL and MPPTCL;
 - b) Efforts/Coordination made with MSETCL and MPPTCL alongwith documentary evidence in support thereof, if any;
 - c) Implementation Agreement made with MSETCL and MPPTCL, if any;
 - d) As per the WRLDC Certificate (idle charging) dated 19.9.2018 in case of Asset-2, the idle charging certificate was carried out from 31.7.2018 23:57 hrs to 31.7.2018 23:57 hrs. Thus, idle charging certificate has been issued without 24 hrs of power flow. The petitioner need to explain the discrepancy for the same:
 - e) The Bar and PERT Chart based on claimed COD;
 - f) The information regarding time over-run against each activity for the assets covered under the instant petition in the format below:-

Asset	Activity	Period of activity				Time over-run	` '	for
(Asset-wise)		Planned		Achieved			time over-run	
		From	То	From	То	In months or days		
	Land acquisition							
	LOA							
	Supplies (Structures, equipment's, etc.)							
	Civil works & Erection							
	Testing & COD							
	Any other activities leading to time over-run, if any							

- g) Actual status of COD of all the assets.
- h) Asset-1A and Asset-1B:
 - (i) Asset wise breakup and year wise discharge of initial spares
 - (ii) IDC statement.
 - (iii) Auditors certificate, Statement of IDC, Form 4A (Statement of Capital cost) and Form- 5B (Details of element wise cost of the Project).
- i) Asset-2 and Asset-3:
 - (i) Auditor certificate and revised tariff Forms based on COD claimed under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations
 - (ii) IDC statements.
 - (iii) Break up and discharge of initial spares.

4. After hearing the parties, the Commission reserved the order in the Petition.

By order of the Commission

sd/-(V. Sreenivas) Dy. Chief (Law)